

**IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH “B”, PUNE – VIRTUAL COURT**

**BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI S. S. VISWANETHRA RAVI, JUDICIAL MEMBER**

Sl. No.	ITA No.	Name of Appellant	Name of Respondent	Asst. Year
1.	102/PUN/2019	Sonal Nirmal Medtia, 266, Veer Bharat Society, Building No.10, Bhawani Peth, Pune- 411042. PAN : AHGPM2882D	ITO, Ward- 5(3), Pune.	2010-11
2.	103/PUN/2019	Swati Kushal Medtia, C-506, Vardhamanpura, Gangadham Chowk, Bibwewadi, Pune- 411037. PAN : AFNPM2703G	ITO, Ward- 5(3), Pune.	2010-11
3.	104/PUN/2019	Subhash Medtia (HUF), C-1301, Vardhamanpura, Gangadham Chowk, Bibwewadi, Pune- 411037. PAN : AAGHM3962F	ITO, Ward- 5(3), Pune.	2010-11

Assessee by : None
Revenue by : Shri Piyush Kumar Singh Yadav

Date of hearing : 12.01.2022
Date of pronouncement : 12.01.2022

आदेश / ORDER

These are the appeals filed by the assessee directed against the orders of Id. Commissioner of Income Tax (Appeals)-4, Pune ('CIT(A)' for short) commonly dated 30.10.2018 for the assessment year 2010-11 respectively.

2. When the matter had come up for hearing today, the appellant filed a letter seeking permission to withdraw the appeals as the dispute in this appeal is proposed to be settled under Vivad Se Vishwas Scheme, 2020.
3. On the other hand, the Id. Department Representative had expressed no objection to permit the withdrawal of appeals.
4. We are inclined to grant the permission to the appellant herein to withdraw the appeals with the liberty to the appellant to revive the appeal proceedings in the event of the Pr. Commissioner of Income Tax declines to issue Form No.3 Certificate under sub-section (1) of section 5 of the Direct Tax Vivad Se Vishwas Act, 2020 for whatsoever reasons. Accordingly, the appeals stand dismissed as withdrawn.
5. In the result, the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open Court on this 12th day of January, 2022.

Sd/-
(S. S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 12th January, 2022.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-4, Pune.
4. The Pr. CIT-3, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "B" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.